

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No. 435**  
**IA(CA)-15/2023 in CP/26/PB/2019**

**IN THE MATTER OF:**

Satpal Chawla & ors.	...	Applicant
Versus		
M/s. MCF Finlease Pvt Ltd & ors.	...	Respondent

**Under Section 241**

**Order delivered on 04.06.2024**

**CORAM:**

**SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant	: Adv. Raj Kumar
For the Respondent	: Adv. Alok Kumar and Adv. Kunal Arora for the Respondents No. 1 to 9

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Due to paucity of time, the matter is adjourned to **30.07.2024**.

**-SD-**

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**